

## HARYANA VIDHAN SABHA

**LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON WEDNESDAY, THE 20<sup>TH</sup> FEBRUARY, 2019 IMMEDIATELY HALF AN HOUR AFTER CONCLUSION OF THE GOVERNOR'S ADDRESS.**

### **I. LAYING OF A COPY OF THE GOVERNOR'S ADDRESS.**

The Speaker to report to the House that the Governor was pleased to address the Haryana Legislative Assembly on the 20<sup>th</sup> February, 2019 at 2.00 P.M. and to lay on the Table a copy of the Governor's Address.

### **II. OBITUARY REFERENCES.**

A MINISTER to make reference to the deaths of the late:-

1. Shri George Fernandes, former Union Minister.
2. Sardar Jaswinder Singh Sandhu, Member of Haryana Legislative Assembly.
3. Shri Sita Ram Singla, former Minister of State, Haryana.
4. Shri Ved Singh Malik, former Minister of State, Haryana.
5. Freedom Fighters of Haryana.
6. Martyrs of Haryana.
7. Martyrs of the Terrorist Attack in Pulwama (Jammu & Kashmir).
8. Others.

### **III. FIRST REPORT OF THE BUSINESS ADVISORY COMMITTEE.**

- (i) THE SPEAKER to report the time table fixed by the Business Advisory Committee in regard to various business.
- (ii) A MEMBER OF THE COMMITTEE to move that this House agrees with the recommendations contained in the First Report of the Business Advisory Committee.

### **IV. PAPERS TO BE LAID/RE-LAID ON THE TABLE OF THE HOUSE.**

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| 1. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.21/ST-2, dated the 22 <sup>nd</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 2. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.22/ST-2, dated the 22 <sup>nd</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 3. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.23/ST-2, dated the 22 <sup>nd</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 4. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.24/ST-2, dated the 22 <sup>nd</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 5. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.25/ST-2, dated the 22 <sup>nd</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 6. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.26/ST-2, dated the 22 <sup>nd</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |





















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| 178. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.85/GST-2, dated the 18 <sup>th</sup> September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.               |
| 179. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.86/GST-2, dated the 18 <sup>th</sup> September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.               |
| 180. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.87/GST-2, dated the 18 <sup>th</sup> September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.               |
| 181. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.88/GST-2, dated the 21 <sup>th</sup> September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.               |
| 182. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.89/GST-2, dated the 21 <sup>th</sup> September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.               |
| 183. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.91/GST-2, dated the 15 <sup>th</sup> October, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.                 |
| 184. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.92/GST-2, dated the 15 <sup>th</sup> October, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.                 |
| 185. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.95/GST-2, dated the 25 <sup>th</sup> October, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.                 |
| 186. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.96/GST-2, dated the 25 <sup>th</sup> October, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.                 |
| 187. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.97/GST-2, dated the 30 <sup>th</sup> October, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.                 |
| 188. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.99/GST-2, dated the 06 <sup>th</sup> November, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.                |
| 189. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.100/GST-2, dated the 06 <sup>th</sup> November, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.               |
| 190. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.101/GST-2, dated the 22 <sup>nd</sup> November, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.               |
| 191. | A MINISTER | to re-lay on the Table the Development & Panchayat Department Notification No. S.O. 34/H.A.30/1970/S.22/2018, dated the 29 <sup>th</sup> June, 2018, as required under section 22 (3) of the Haryana Cattle Fairs Act, 1970. |
| 192. | A MINISTER | to lay on the Table the Excise and Taxation Department Notification No.103/GST-2, dated the 31 <sup>st</sup> December, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.                  |
| 193. | A MINISTER | to lay on the Table the Excise and Taxation Department Notification No.104/GST-2, dated the 31 <sup>st</sup> December, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.                  |
| 194. | A MINISTER | to lay on the Table the Excise and Taxation Department Notification No.105/GST-2, dated the 31 <sup>st</sup> December, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.                  |

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| 195. | A MINISTER | to lay on the Table the Excise and Taxation Department Notification No.106/GST-2, dated the 31 <sup>st</sup> December, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.          |
| 196. | A MINISTER | to lay on the Table the Excise and Taxation Department Notification No.107/GST-2, dated the 31 <sup>st</sup> December, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.          |
| 197. | A MINISTER | to lay on the Table the Excise and Taxation Department Notification No.108/GST-2, dated the 31 <sup>st</sup> December, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.          |
| 198. | A MINISTER | to lay on the Table the Excise and Taxation Department Notification No.109/GST-2, dated the 31 <sup>st</sup> December, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.          |
| 199. | A MINISTER | to lay on the Table the Excise and Taxation Department Notification No.01/GST-2, dated the 1 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.             |
| 200. | A MINISTER | to lay on the Table the Excise and Taxation Department Notification No.02/GST-2, dated the 1 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.             |
| 201. | A MINISTER | to lay on the Table the Excise and Taxation Department Notification No.03/GST-2, dated the 1 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.             |
| 202. | A MINISTER | to lay on the Table the Excise and Taxation Department Notification/Corrigendum No.04/GST-2, dated the 1 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 203. | A MINISTER | to lay on the Table the Excise and Taxation Department Notification No.05/GST-2, dated the 1 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.             |
| 204. | A MINISTER | to lay on the Table the Excise and Taxation Department Notification No.06/GST-2, dated the 1 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.             |
| 205. | A MINISTER | to lay on the Table the Excise and Taxation Department Notification No.07/GST-2, dated the 1 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.             |
| 206. | A MINISTER | to lay on the Table the Excise and Taxation Department Notification No.08/GST-2, dated the 1 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.             |
| 207. | A MINISTER | to lay on the Table the Excise and Taxation Department Notification No.09/GST-2, dated the 1 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.             |
| 208. | A MINISTER | to lay on the Table the Excise and Taxation Department Notification No.10/GST-2, dated the 1 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.             |
| 209. | A MINISTER | to lay on the Table the Excise and Taxation Department Notification No.11/GST-2, dated the 1 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.             |
| 210. | A MINISTER | to lay on the Table the Excise and Taxation Department Notification No.12/GST-2, dated the 1 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.             |

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| 211. | A MINISTER | to lay on the Table the Excise and Taxation Department Notification No.13/GST-2, dated the 1 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.  |
| 212. | A MINISTER | to lay on the Table the Excise and Taxation Department Notification No.14/GST-2, dated the 11 <sup>th</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.   |
| 213. | A MINISTER | to lay on the Table the Excise and Taxation Department Notification No.15/GST-2, dated the 18 <sup>th</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.   |
| 214. | A MINISTER | to lay on the Table the Excise and Taxation Department Notification No.16/GST-2, dated the 31 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.   |
| 215. | A MINISTER | to lay on the Table the Excise and Taxation Department Notification No.17/GST-2, dated the 31 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.   |
| 216. | A MINISTER | to lay on the Table the Excise and Taxation Department Notification No.18/GST-2, dated the 31 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.   |
| 217. | A MINISTER | to lay on the Table the Excise and Taxation Department Notification No.19/GST-2, dated the 31 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.   |
| 218. | A MINISTER | to lay on the Table the Excise and Taxation Department Notification No.20/GST-2, dated the 31 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.   |
| 219. | A MINISTER | to lay on the Table the Excise and Taxation Department Notification No.21/GST-2, dated the 6 <sup>th</sup> February, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.   |
| 220. | A MINISTER | to lay on the Table the Excise and Taxation Department Notification No.22/GST-2, dated the 6 <sup>th</sup> February, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.   |
| 221. | A MINISTER | to lay on the Table the Excise and Taxation Department Notification No.23/GST-2, dated the 11 <sup>th</sup> February, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.  |
| 222. | A MINISTER | to lay on the Table the Excise and Taxation Department Notification No.24/GST-2, dated the 11 <sup>th</sup> February, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.  |
| 223. | A MINISTER | to lay on the Table the Excise and Taxation Department Notification/ Corrigendum No.25/GST-2, dated the 15 <sup>th</sup> February, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.                                 |
| 224. | A MINISTER | to lay on the Table the Annual Statement of Accounts of the Housing Board, Haryana, Panchkula for the year 2014-2015, as required under section 19-A (3) of the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971. |
| 225. | A MINISTER | to lay on the Table the Annual Statement of Accounts of the Housing Board, Haryana, Panchkula for the year 2015-2016, as required under section 19-A (3) of the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971. |
| 226. | A MINISTER | to lay on the Table the 49 <sup>th</sup> Annual Report of Haryana State Warehousing Corporation, Panchkula for the year 2015-16, as required under section 31 (11) of the Warehousing Corporation Act, 1962.  |

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| 227. | A MINISTER | to lay on the Table the 20 <sup>th</sup> Annual Financial Report of Haryana Vidyut Prasaran Nigam Limited for the year 2016-2017, as required under section 619-A (3) (b) of the Companies Act, 1956.   |
| 228. | A MINISTER | to lay on the Table the Audit Report and Annual Accounts of the Haryana State Agricultural Marketing Board for the year 2015-16, as required under section 19-A (3) of the Comptroller and Auditor General's (Duties, Power & Conditions of Service) Act, 1971. |

**V. (i) PRESENTATION OF SEVENTH PRELIMINARY REPORT OF THE COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUE AND EXTENSION OF TIME FOR PRESENTATION OF THE FINAL REPORT.**

**THE CHAIRPERSON  
COMMITTEE OF  
PRIVILEGES:** to present the seventh Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Gian Chand Gupta, MLA against Shri Karan Singh Dalal, MLA for misleading the House on 29<sup>th</sup> August, 2016 and he has stated that the 30% share of the whole amount under the Fasal Bima Yojna goes to the pocket of Ministers, which is totally false. He has no evidence in this regard and explanation given by him is also misleading and maligned the dignity of the House.

**ALSO** to move that the time for presentation of the final Report to the House be extended upto the first sitting of the next Session.

**(ii) PRESENTATION OF SIXTH PRELIMINARY REPORT OF THE COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUE AND EXTENSION OF TIME FOR PRESENTATION OF THE FINAL REPORT.**

**THE CHAIRPERSON  
COMMITTEE OF  
PRIVILEGES:** to present the sixth Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Gian Chand Gupta, MLA against Shri Kuldip Sharma, MLA for leveling allegations against the such persons who are doing illegal mining under patronage of State Government. They are government functionaries. There is no any such area in the Haryana State where the illegal mining is not being done. The people who are sitting in the House, are doing such illegal mining. When he was asked to mention the names of those persons then he expressed his inability to declare their names.

**ALSO** to move that the time for presentation of the final Report to the House be extended upto the first sitting of the next Session.

**(iii) PRESENTATION OF FOURTH PRELIMINARY REPORT OF THE COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUE AND EXTENSION OF TIME FOR PRESENTATION OF THE FINAL REPORT.**

**THE CHAIRPERSON  
COMMITTEE OF  
PRIVILEGES:** to present the fourth Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Sh. Shyam Singh Rana, MLA against Sh. Kehar Singh, MLA for misleading the House on 25<sup>th</sup> October, 2017 by leveling allegations against Sh. Gian Chand Gupta, MLA during the discussion in his speech in the session that he is collecting Rs. 300/- from each "Rehriwalas" in Panchkula, which is totally false. He has no evidence in this regard and explanation given by him is also misleading and maligned the dignity of the House.

**ALSO** to move that the time for presentation of the final Report to the House be extended upto the first sitting of the next Session.